

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

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Contempt Application No. 124 of 2005

In

Original Application No.573 of 2002

Allahabad this the 30<sup>th</sup> day of March 2006

Hon'ble Mr. Justice Khem Karan, V.C.

Hon'ble Mr. A.K. Singh, Member (A)

Patwari Singh, aged about    years, Son of Late Sri Babu Singh R/o Village and Post Rajpur, District Kanpur Dehat.

**Applicant**

By Advocate Shri B.N. Singh

**Versus**

1. Vijay Lakshmi Pandit, Chief Post Master General, U.P. Circle, Lucknow.
2. V.K. Cahubey, Superintendent of Post Offices, Kanpur Dehat.
3. Raju Kumar Gautam, Inspector Post Offices, Pukharia.

**Respondents**

By Advocate Shri R.K. Tiwari

**O R D E R**

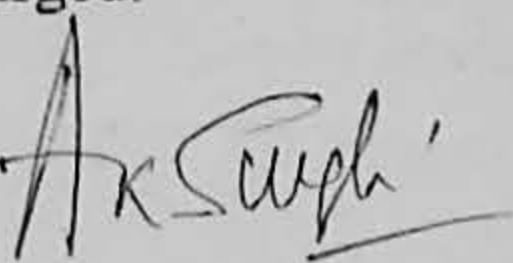
By Hon'ble Mr. Justice Khem Karan, V.C.

The grievance of the applicant is that in spite of direction of this Tribunal to reinstate the applicant forthwith, he was not so reinstated for sufficient period and now he has been reinstated after a lapse of about one year.

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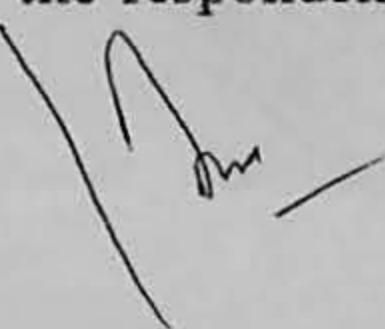
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2. We think that after the reinstatement of the applicant in compliance of the Order of this Tribunal, there is no basis to say that there was willful disobedience. Accordingly, contempt proceedings are dropped and notices issued to the respondents are discharged.



A.K. Singh

Member (A)



V.C.

Vice Chairman

/M.M./